

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76277 of 2014

(Arising out of Order-in-Original No.09/ST/Commissioner/2014 dated 12.05.2014 passed by Commissioner of Central Excise & Service Tax, Patna.)

M/s. Global Market Research Bureau

(Shanti Complex, 2nd Floor, Main Road, Lohiya Nagar, Kankarbagh, Patna-800020.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

.....Respondent

(C.R. Building, Bir Chand Patel Path, Patna, Bihar.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76163/2024

DATE OF HEARING : 25.06.2024

DATE OF DECISION : 25.06.2024

Per : RAJEEV TANDON :

We find from the records that the hearing notices could not be served through Postal Department. Even the attempts to serve the hearing notices through jurisdictional officers were not successful. This shows that the Appellant might have moved out of the address given in the appeal papers without giving any intimation to the Registry about their change of address. It is also observed that the Appellant is

not interested in pursuing their Appeal before the Tribunal. Accordingly, we dismiss the Appeal on account of non-prosecution.

(Dictated and pronounced in the open Court.)

Sd/

(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/

(RAJEEV TANDON)
MEMBER (TECHNICAL)

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